

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.284/MP/2023 along with IA No.72/2023

Subject : Petition for exclusion of drawal of BBMB from the deemed General Network Access quantum of the State of Punjab.

Date of Hearing : **2.2.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Punjab State Power Corporation Limited (PSPCL).

Respondent : Central Transmission Utility of India Limited (CTUIL) and 5 Ors.

Parties Present : Shri M.G. Ramachandran, Advocate, PSPCL
Shri Shubham Arya, Advocate, PSPCL
Ms. Pallavi Saigal, Advocate, PSPCL
Ms. Poorva Saigal, Advocate, PSPCL
Shri Siddharth Sharma, CTUIL
Shri Alok Mishra, NLDC
Shri Sunil Kanojiya, NRLDC

Record of Proceedings

At the outset, the learned senior counsel for the Petitioner mainly submitted as under:

- (a) The power from the BBMB generating stations is evacuated through the dedicated transmission lines of BBMB in the periphery of Punjab State and/or through the PSTCL lines, as there is adequate BBMB/ PSTCL transmission network for evacuation of Punjab's Share from the BBMB generating stations.
- (b) From the Circuit Diagram of the BBMB transmission system itself, it is evident that no part of the ISTS lines is utilized for wheeling the power from the BBMB generating stations to the State of Punjab.
- (c) BBMB as a regional entity is connected with the States of Punjab, Rajasthan, Haryana, Himachal Pradesh, Delhi and the Union Territory of Chandigarh through the BBMB/STU transmission system and with ISTS network using the CTU system.
- (d) Pursuant to the notification of the GNA Regulations, 2022, BBMB quantum has been included in the deemed GNA quantum computed for the State of Punjab. The deemed GNA quantum for the State of Punjab has been worked out as 5497 MW based on the actual drawl of the State during the period of financial year 2018-19 to financial year 2020-21 (which also includes the drawl from the BBMB generating stations, for which O&M charges are presently paid).

(e) The transmission lines operated by BBMB on behalf of the participating States are used exclusively by the participating States for the transfer of power from the Bhakra and Beas Projects belonging to the participating States to the destination of the intra-State transmission network of the respective States. The transmission systems, including the lines and sub-stations are used in a dedicated manner for the conveyance of power to the participating States.

(f) These transmission lines are used only by the participating States for conveyance of power and nobody other than the participating States is using these lines. Therefore, there could be no occasion for including the transmission charges of lines operated by BBMB in the GNA quantum of PSPCL (which is a participating State), except to the extent that the lines are used by entities other than the participating States.

(g) Accordingly, the GNA quantum of Punjab is required to be re-worked after excluding the actual drawl/Scheduled drawl of Punjab from BBMB stations from the total drawl of Punjab. There is a need to exclude the BBMB drawl from the share of the deemed GNA quantum of Punjab in terms of Regulation 18 of the GNA Regulations, 2022 as read with Annexure 1.

(h) The First Amendment to the GNA Regulations, 2022 also provides for the exclusion of GNA quantum for the host State in which a generating station, which is a regional entity, is connected to both STU and ISTS system to the extent STU network planned and implemented to evacuate States' share of power from such generating station at the time of the commissioning of such generating station.

2. The representative of Respondent, GCIL, submitted that GCIL has already filed its reply in the matter. He further submitted that keeping in view that metering is done at the ISTS point for the Petitioner herein, it would be extremely difficult in a meshed network to segregate/identify the quantum from BBMB Projects/network and the quantum from other ISTS sources/network.

3. After hearing the learned senior counsel for the Petitioner and the representative of GCIL, the Commission directed the Respondent, GCIL to file its detailed replies/affidavit covering the following aspects within two weeks:

(a) Network diagram of the BBMB transmission network meshed with the ISTS; and

(b) Where are the ISTS interface meters installed which are used for calculation of DSM for PSPCL. Are they installed at the inter-connecting point of BBMB lines and PSPCL transmission system (Lines) as provided by the Petitioner vide affidavit dated 29.11.2023? In this regard, submit a copy of the drawing showing the location of interface meters considered for ISTS drawl vs ISTS, BBMB-owned transmission system and PSPCL STU system.

(c) Confirm whether the power from BBMB generating stations reaches PSPCL using BBMB-owned and PSPCL-owned transmission lines or some portion of ISTS other than BBMB-owned lines are also used to deliver such power to PSPCL.

4. The Petitioner may file its response/rejoinder within two weeks thereafter.
5. The Petition will be listed for hearing on **20.3.2024**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)